

(c) the measures taken by Government to ensure that patients do not suffer due to "Work to rule" decision of these Doctors?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) to (c). The observance of the so-called "work to rule" did not affect the care of patients in any of the hospitals.

In the case of Central Government Health Scheme dispensaries, instructions were issued as a precautionary measure to the Medical Officers-in-Charge of the dispensaries that they would be held personally responsible if there was any dislocation of work or inconvenience to the patients. This was followed up by regular visits to hospitals and dispensaries by various officers of the Directorate General of Health Services.

The number of patients attending the C.G.H.S. dispensaries in the weeks preceding and following the agitation is:—

19-11-1965 to	5-12-1965—21863
(6 days).	
6-12-1965 to	12-12-1965—19095
(5½ days).	
13-12-1965 to	19-12-1965—23952
(6 days).	

Rehabilitation of Pong and Pandoh Oustees

**311. Shri Hem Raj:
Shri Daljit Singh:**

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Rajasthan Government has reached any agreement with the Punjab and Himachal Pradesh Governments for the grant of land to be given to the oustees of Pong and Pandoh Dams; and

(b) if so, the area of the land so agreed to and the method of its allotment to each family?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) Yes, Sir.

(b) Rajasthan would set apart 3.25 lac acres of land for allotment to the oustees from Punjab and Himachal Pradesh. The lists showing areas proposed to be allotted to each oustee would be prepared by the Government of Punjab and sent to the Government of Rajasthan, who would issue formal allotment orders.

War Risks Insurance

**312. Shri Hem Raj:
Shri Daljit Singh:
Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Narayan Reddy:
Shri Rameshwar Tantia:
Shri Himatsingka:
Shri Vishram Prasad:
Shri Yashpal Singh:
Shrimati Maimoona Sultan:
Shri Dhuleshwar Meena:
Shri Ramachandra Ulaka:**

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 748 on the 9th December, 1965 and state:

(a) whether the proposal to enforce War Risks Insurance has been finalised;

(b) if so, the salient feature thereof; and

(c) if not, the reasons for the delay?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) to (c). Government had prepared a scheme for voluntary insurance of buildings, goods vehicles and public service vehicles against "emergency risks". In view, however, of the Tashkent declaration and the resultant improvement in the general climate for peace, Government have decided to defer implementation of the scheme indefinitely.